

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 235
(IB)-3048(ND)2019

IN THE MATTER OF:

M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner
Ltd.

Versus

M/s. Vipul Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 24.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

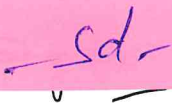
PRESENT:

Adv Sumesh Dhawan and Vatsala Kak for Respondent
Mr. Sandeep Bajaj, Adv. along with Mr. Devansh Jain, Adv. and Mr. Ajay
Sharma, Adv. for Financial Creditor


ORDER

Heard the Ld. Counsel for the Financial Creditor as well as the Corporate Debtor. Ld. Counsels for both the parties informed that the talk of compromise in this matter is going on between the parties.

Hence, list the matter on 19th April 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)